

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 2366
TO BE ANSWERED ON 02.01.2018**

MAINTENANCE AND WELFARE OF PARENTS AND SENIOR CITIZENS Act, 2007

2366. SHRI MAHEISH GIRRI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether as per the provisions of the Maintenance and Welfare of Parents and Senior Citizens (MWPSA) Act, 2007, the amount of monthly maintenance for a parent or senior citizen that can be ordered by the Maintenance Tribunal as payable by children or relative cannot exceed Rs.10,000;
- (b) if so, whether the Government has appointed a panel to estimate the adequacy of this amount payable in the last three years and if so, the details and the findings thereof;
- (c) if not, the reasons therefor;
- (d) whether the Government plans to increase the maintenance amount for senior citizens under the MWPSA Act, 2007; and
- (e) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a)to(e): Yes, Madam. As per the Maintenance and Welfare of Parents and Senior Citizens (MWPSA) Act, 2007, the amount of monthly maintenance for a parent or senior citizen that can be ordered by the Maintenance Tribunal as payable by children or relative cannot exceed Rs. 10,000. However, amendment to the MWPSA Act to remove the monthly ceiling of Rs. 10,000/- on the maintenance paid by children to parents/senior citizens is under consideration in this Ministry, pursuant to the recommendation of the Group of Secretaries on Education and Social Development constituted by the Government.
